

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 07/03/2018

**Misc. Application No.385 of 2016
And
Appeal No.462 of 2016**

Bipin Vijaykant Mehta HUF,
through the Karta,
Mr. Bipin Vijaykant Mehta,
B-605, Kamla Vihar, Poinsur Gymkhana Road,
Kandivali (West), Mumbai – 400 067. ... Appellant

Versus

National Stock Exchange Limited
Exchange Plaza, Plot No.C/1, G-Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai – 400 051. ... Respondent

Mr. Ankit Lohia a/w Mr. Sanket Shah, Advocates i/b Akshar Laws for
the Appellant.

Mr. P.N. Modi, Senior Advocate a/w Mr. Rashid Boatwalla i/b MKA &
Co. for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : Justice J.P. Devadhar (Oral)

Misc. Application No.385 of 2016 in Appeal No.462 of 2016:

1. By this Misc. Application, Appellant seeks condonation of 198 days
delay in filing the Appeal. For the reasons stated in the Misc. Application,
delay is condoned. Misc. Application is disposed of accordingly.

Appeal No.462 of 2016:

2. This appeal is filed to challenge the communications of National Stock Exchange Ltd. ("NSE" for short) dated 18th December, 2015 and 11th July, 2016. In view of the fact that the appellant is desirous of furnishing additional documents in support of his claim, Counsel for NSE states that NSE is ready and willing to reconsider the case of the appellant. Accordingly, both the communications dated 18th December, 2015 and 11th July, 2016 are allowed to be withdrawn with liberty to NSE to pass fresh order after considering the representation made by the appellant to NSE.

3. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

07/03/2018
prepared & compared by-dg